

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 3/2015 in Petition(s) for Special Leave to Appeal (C) No(s).
29859/2008

(Arising out of impugned final judgment and order dated 07/11/2008
in FA No. 2/1979 passed by the High Court of Judicature at
Allahabad)

GOSWAMI RADHESH LAL

Petitioner(s)

VERSUS

RADHA BALLABH GOSWAMI & ORS.

Respondent(s)

(For c/delay in filing the spare copies)

Date : 15/02/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
[IN CHAMBERS]

For Petitioner(s) Mr. Anil Kumar Mishra, Adv.

For Respondent(s) Ms. Abha R. Sharma, Adv.

Ms. Asha Gopalan Nair, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay in filing spare copies is condoned.

The Registry to act accordingly.

(SWETA DHYANI)
SR.P.A.

(MADHU NARULA)
COURT MASTER